

(2009) 10 DEL CK 0272

In the Delhi High Court

Case No : Writ Petition (C) 12554 of 2009

R.K. Refreshments and Enterprises (P) Ltd.

APPELLANT

Vs

Indian Railway Catering and Tourism Corp. Ltd. and Others

RESPONDENT

Date of Decision : 21-10-2009

Acts Referred:

Citation : (2009) 10 DEL CK 0272

Hon'ble Judges : Sanjiv Khanna, J

Bench : Single Bench

Advocate : Jayant Bhushan, Manish Bishnoi and Gautam Talukdar, for the Appellant; G.E. Vahanvati, Attorney General, Gourab Banerji, ASGI, Devdatt Kamat and Saurav Agrawal, for the Respondent

Final Decision : Disposed Off

Judgement

Sanjiv Khanna, J.—The present writ petition has been filed against show cause notice issued by Indian Railway Catering and Tourism Corporation Limited to the petitioner caterer. The allegation made by the petitioner is that the respondent-Indian Railway Catering and Tourism Corporation Limited is proceeding with a pre-determined mind in view of their policy decision.

2. Learned Counsel for the petitioner further states that the respondent-Indian Railway Catering and Tourism Corporation Limited in past has terminated catering contracts with immediate effect and thus foreclosed any remedy or attempt by the caterers to approach and obtain interim orders against cancellation of catering contracts.

3. Learned Attorney General disputes the said contentions but states that any order cancelling the catering contract will not be implemented for a period of ten days to enable the petitioners to take recourse to appropriate remedy, if they are aggrieved.

4. The statement made by the learned Attorney General is fair and just. The writ petition is accordingly disposed of taking the statement on record. In case any

adverse order is passed against the petitioner, the same will not be implemented for a period of ten days to enable the petitioner to take recourse to appropriate remedy. It is clarified that this Court has not expressed any opinion on the merits of the contentions raised by both parties.